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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 24.2.94.

OA 731/92  
(OA 249/89)

BHARTIYA DAK TAR MAZDOOR MARCH  
AND SHRI PRAHLAD PRASAD ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicants ... SHRI S.K. JAIN.

For the Respondents ... SHRI V.S. GUJRJAR.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Bhartiya Dak Tar Mazdoor March (BTEM) and Shri Prahlad Prasad in this application u/s 19 of the Administrative Tribunals Act, 1985, have sought a direction to the respondents to make payment of the Travelling Allowance for the year 1987 and 1988 to the applicants as per Chart (Annexure A-2) or such further increased amount as may be found due in favour of the applicants with interest @ 13% p.a.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The relevant facts of the case are that the applicants' (members of the Association as per Annexure A-2) claims for Travelling Allowance for the year 1987 and 1988 have not so far been reimbursed by the respondents in spite of the fact that they have submitted their bills. The bills were returned to the applicants for resubmission with clarifications and the respondents have stated in their reply that once the bills are resubmitted as per procedure prescribed, the claims of the applicants will be settled by them.

4. In view of the position stated above, the applicants are directed to resubmit the TA bills for the years 1987 and

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1983 alongwith clarifications sought by the respondents within a period of one month from the date of this order and the respondents are directed to settle these claims of the applicants as per rules within a period of two months from the date of receipt of the resubmitted TA bills.

5. The CA stands disposed of accordingly, with no order as to costs.

  
( O.P. SHARMA )  
MEMBER (A)

  
( GOPAL KRISHNA )  
MEMBER (J)